

3. Urban FW Centres	38.00	35.00
4. Rural FW Centres	1652.00	1421.00

[English]

Bench of Kerala High Court

404. SHRI MULLAPPALLY RAMCHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether the State Government of Kerala has approached the Union Government for setting up a Bench of Kerala High Court at Calicut; and

(b) if so, the decision of the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No, sir.

(b) Does not arise.

Bombay High Court

405. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) the total number of cases pending with the Bombay High Court as on date;

(b) the total number of sanctioned posts of judges on the Bombay High Court;

(c) the total number of posts of High Court judges vacant as on February 1, 1995;

(d) whether any list of candidates for the posts of judges has been received from the Bombay High Court;

(e) if so, the details thereof; and

(f) the reasons for not filling these posts so far?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) There were 1,99,782 cases pending in the Bombay High Court as on 30.9.1994.

(b) and (c). 13 posts of permanent/Additional Judges were vacant in the Bombay High Court against the sanctioned strength of 54 permanent/Additional Judges as on 1.2.1995.

(d) No, Sir.

(e) Does not arise.

(f) The process of consultation among the concerned constitutional authorities for filling up the existing vacancies is on.

[Translation]

Housing Schemes

406. SHRI MANJAY LAL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are implementing schemes to fulfil the basic requirements of housing for shelterless poor persons; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) and (b). Yes Sir. Government of India is implementing the following schemes:

I. INDIRA AWAS YOJANA

The Indira Awas Yojana (IAY) a sub-scheme of Jawahar Rozgar Yojana (JRY) aims at providing houses free of cost to the rural poor belonging to Scheduled Castes/ Scheduled Tribes, freed bonded labourers. Upto 1992-93, 6% of JRY allocation at National level used to be earmarked for IAY and central assistance was provided to the rural poor belonging to SC/ST for construction of their own houses. From 1993-94 onwards, the earmarking under IAY has been increased from 6% to 10% of the Jawahar Rozgar Yojana allocation and the coverage has also been extended to non-SC/ST rural poor subject to the condition that the financial benefit to non SC/ST people does not exceed 4% of the JRY allocations. Under IAY, 1867287 houses have been constructed since the inception of the scheme.

In Plain Areas, the grant provided for construction of houses is Rs. 9000/-, Rs. 1500/- for construction of sanitary latrine and smokeless chullha and Rs. 3500/- towards the cost of providing infrastructural facilities. In Hilly and difficult areas, an amount of Rs. 10800/- is provided for construction of Houses, Rs. 1500/- for construction of sanitary latrine and smokeless chullaha and Rs. 3500/- for cost of providing infrastructural facilities.

II RURAL HOUSING SCHEME

A new centrally sponsored scheme has been launched in 1993-94, which aims to strengthen and enhance efforts being made by various states to provide housing for the weaker sections of the society and persons below the poverty line.

Under this scheme, central assistance is provided to the States to the extent of 50% of the State's allocation for housing programmes for weaker sections and persons below the poverty line in rural areas under the Minimum Needs Programme over and above the level of expenditure incurred by them in 1992-93. A sum of Rs. 1100 lakhs was realised during 1993-94. A Budget Provision of Rs. 3000 lakh has been kept for 1994-95.

III. NIGHT SHELTER & SANITATION FACILITIES FOR THE FOOTPATH DWELLERS IN URBAN AREAS

For the shelterless persons in the Urban areas, a Central scheme of Night Shelter and Sanitation has been in operation since VIIIth Plan. This scheme is implemented through Housing & Urban Development Corporation (HUDCO). It primarily caters to the needs of Urban footpath dwellers as assessed by the State Governments and borrowing agencies. Under this scheme, sleeping space and common bathing space are provided to the footpath dwellers.

The cost of construction of shelter should be limited to Rs. 5000/- per beneficiary of which Rs. 1000/- is provided by Central Government as subsidy and the balance

Rs. 4000/- per capita is either the contribution by local body from its own resources or State Budget or to be secured from HUDCO as loan. The land for construction of the shelter is provided by the State Government/local bodies.

[*English*]

Endoscopic Surgery

407. SHRI YELLAIAH NANDI: Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item appearing in the "Times of India" dated January 23, 1995 captioned 'Call for research in laproscopic surgery'.

(b) if so, the reaction of the Government thereto;

(c) the details of recommendations made by Indo-German Workshop on endoscopic surgery in gynaecology; and

(d) the follow up action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (d). The Government is aware of the report appearing in the Times of India on 23.01.1995 captioned 'Call for research in laproscopic surgery'. No details of recommendations have been received by the Government following Indo-German Workshop on endoscopic surgery in gynaecology.

[*Translation*]

Sugar Technique Mission

408. DR. CHATRAPAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether a Sugar Technique Mission has been constituted under the Science and Technology Department of the Union Government;

(b) if so, the category of the scientists included in this Mission;

(c) whether chemical Scientists have also been included in the Mission; and

(d) if so, the time by which the Mission is likely to submit its recommendations?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) Yes, Sir.

(b) Scientists from various categories including Sugar Technology, Sugar Engineering, Chemical Engineering, Instrumentation, Electrical Engineering and Environmental Engineering are being associated with the Sugar Production Technologies, a technology project in mission-mode.

(c) Yes, Sir.

(d) The duration of the Project is 5 years.

[*English*]

Non-Conventional Energy Centres

409. SHRI SHANKERSINH VAGHELA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any proposals to set up Non-Conventional Energy Centres in Gujarat;

(b) if so, the details thereof alongwith their locations; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) to (c). Under the Integrated Rural Energy Programme of the Ministry, Regional Training-cum-R&D Institute is being set up in the Kheol District of Gujarat. The Institute, apart from research and development, will focus on training of officers, professionals and beneficiaries in the field of rural and non-conventional energy. No other proposal for non-conventional energy centres have been received from Gujarat by this Ministry.

[*Translation*]

Science and Technology Policy

410. SHRI MRUTYUNJAYA NAYAK:
SHRI BARELAL JATAV:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any Memorandum suggesting a fresh look on their Science and Technology policy in view of the economic liberalisation;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c) While there is no specific memorandum, there have been a number of suggestions for having a relook at the science and technology policy. An exercise has been undertaken to formulate an approach towards a new Draft on Technology Policy in view of the economic liberalisation. The draft has been widely circulated to obtain the views from industry, institutions, academia, user agencies, trade and industry associations, as well as eminent public persons. The inputs are useful in revising the draft.

Sale of Shares of Public Sector Undertakings

411. KUMARI FRIDA TOPNO: Will the PRIME MINISTER be pleased to state:

(a) the number of shares of the six public sector undertakings auctioned recently;